

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench, New Delhi.

D.A.187/89

New Delhi, This the 9th Day of February, 1994

Hon'ble Shri C.J. Roy, Member (J)

Hon'ble Shri P.T. Thiruvenkadam, Member (A)

Shri Surinder Singh,
son of Shri Budh Singh,
Heavy Vehicle Driver,
Delhi Milk Scheme,
West Patel Nagar
New Delhi - 110 008.

Applicant

By Advocate None

Versus

1. Union of India
Through its Secretary
Ministry of Agriculture
and Cooperation,
Krishi Bhawan
New Delhi.
2. Delhi Milk Scheme
through its chairman,
Government of India,
Ministry of Agri & Coop.,
West Patel Nagar,
New Delhi - 110 008.

Respondents.

By Advocate Shri PP Khurana

ORDER (Oral)

Hon'ble Shri C.J. Roy, Member (J)

As the applicant is not taking interest to prosecute
the case (as is evident from the record that he has not
appeared on 4.2.94 and 7.2.94) the case is dismissed for
default with no costs.

P.J. *[Signature]*

(P.T. THIRUVENGADAM)
Member (A)

[Signature]
(C.J. ROY)
Member (J)

LCP